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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No.391/2000 in O.A.No.119/1996

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 10th day of November, 2000

Hari Shanker
s/o Shri Baboo Lal
r/o Gali Gulloji
Mahabeer Ganj
Aligarh (UP). ... Petitioner

(By Shri V.P.S.Tyagi, Advocate)

Vs.

1. Shri P.K.Mukherjee
Director
Small Scale Industries Service Institute
A-208, Kamla Nagar
Agra - 282 005.
2. Shri H.C.Sharma
Assistant Director
Small Scale Industries
Service Institute
Agra - 282 005.
3. The Secretary
(Personally)
Min. of Industry Govt. of India
Udyog Bhawan
New Delhi. ... Respondent/Contemnners

(By Shri Gajender Giri, Advocate)

O R D E R (Oral)

Justice V. Rajagopala Reddy:

Heard the counsel for the petitioner and also Mr. Gajender Giri, who is representing by the alleged contemnners.

2. The only direction given by the Tribunal was to initiate the necessary actions as per rules to have the services of the applicant regularised against a permanent post, as and when the same is available. This direction was issued on the basis of the statement made by the respondents in the OA that "as and when a regular post become available, the

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applicant will be regularised". The learned counsel for the petitioner submits that the petitioner has been working as Casual Labour for the last 30 years and that he is still not been absorbed permanently.

3. It is now stated by the respondents in the CP that as no permanent post was available the respondents could not regularise his services. In the absence of such situation having arisen in this case, we do not find any cause for complaint. The CP therefore fails and is dismissed. Notices issued to the respondents are discharged.

(GOVINDAN S. TAMPI)
MEMBER(A)


(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

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